

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH – COURT NO.1

Customs Appeal No.666 of 2011

[Arising out of Order-in-Appeal No.10 & 11/2010/MCH/AC/CRARS/2010, dt.06.01.2010, passed by the CC (Appeals), Mumbai]

M/s Hariyana International Pvt. Ltd

.....Appellant

302, Sylverton Building, Gr. Floor,
102-Wadehouse Road,
Colaba, Mumbai 400 005

VERSUS

CC (Import), Mumbai

.....Respondent

New Custom House, Ballard Estate,
Mumbai 400 001

Appearance:

For Appellant : None

For Respondent : Mrs. Trupti Chavan, AC (AR)

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/87337/2019

Date of Hearing: 17.12.2019

Date of Decision: 17.12.2019

PER: DR.D.M. MISRA

None present for the Appellant.

2. The matter has been listed on several occasions viz.28.08.2019, 20.11.2019 and today i.e. 17.12.2019. On all these occasions, none appeared for the Appellant nor any request for adjournment has been advanced. The learned A.R. for the Revenue submits that any further adjournment will not yield any result.

3. We find force in the contention of the learned A.R. for the Revenue. It seems that the Appellants are not serious in prosecuting the appeal before this forum.

4. Consequently, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in the open court)

(Dr. D.M. Misra)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

Bahalkar